F.No. 20/16/04/2018 -GST Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs GST Policy Wing

New Delhi, Dated the 7th March, 2019

To,

The Principal Chief Commissioners/ Chief Commissioners/ Principal Commissioners/ Commissioners of Central Tax (All)

The Principal Director Generals/ Director Generals (All)

Madam/Sir,

<u>Subject: Corrigendum to Circular No. 76/50/2018-GST dated 31st December, 2018 issued vide F.No. CBEC- 20/16/04/2018-GST- Reg.</u>

Vide serial number 5 of Circular No. 76/50/2018-GST dated 31st December, 2018, it was clarified that the taxable value for the purposes of GST shall include the Tax Collected at Source (TCS) amount collected under the provisions of the Income Tax Act, as the value to be paid to the supplier by the recipient is inclusive of the said TCS.

- 2. In the light of the representations received from the stakeholders, the matter has been re-examined in consultation with the Central Board of Direct Taxes (CBDT). The CBDT has clarified that Tax collection at source (TCS) is not a tax on goods but an interim levy on the possible "income" arising from the sale of goods by the buyer and to be adjusted against the final income- tax liability of the buyer.
- 3. Accordingly, in S. No. 5 of the Circular No. 76/50/2018-GST dated 31st December, 2018:

For

5.	What is the correct valuation	1. Section 15(2) of CGST Act specifies
	methodology for ascertainment of	that the value of supply shall include
	GST on Tax collected at source	"any taxes, duties cesses, fees and
	(TCS) under the provisions of the	charges levied under any law for the
	Income Tax Act, 1961?	time being in force other than this Act,
		the SGST Act, the UTGST Act and the
		GST (Compensation to States) Act, if
		charged separately by the supplier."

	2. It is clarified that as per the above
	provisions, taxable value for the
	purposes of GST shall include the TCS
	amount collected under the provisions
	of the Income Tax Act since the value
	to be paid to the supplier by the buyer is
	inclusive of the said TCS.

Read

5.	What is the correct valuation	1. Section 15(2) of CGST Act specifies
	methodology for ascertainment of	that the value of supply shall include
	GST on Tax collected at source	"any taxes, duties cesses, fees and
	(TCS) under the provisions of the	charges levied under any law for the
	Income Tax Act, 1961?	time being in force other than this Act,
		the SGST Act, the UTGST Act and the
		GST (Compensation to States) Act, if
		charged separately by the supplier."
		2. For the purpose of determination of
		value of supply under GST, Tax
		collected at source (TCS) under the
		provisions of the Income Tax Act, 1961
		would not be includible as it is an
		interim levy not having the character of
		tax.

- 2. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.
- 3. Difficulty, if any, in implementation of this Circular may please be brought to the notice of the Board. Hindi version would follow.

(Upender Gupta) Principal Commissioner (GST)